

Bill No. 137-C of 2012

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND
PRIVILEGES) AMENDMENT BILL, 2013

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further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 2013.

Short title
and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

43 of 1982.

2. In section 2 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 (hereinafter referred to as the principal Act), for clause (a), the following clauses shall be substituted, namely:—

Amendment
of section 2.

10 (a) “ex-Governor” means a person who has been the Governor of a State or two or more States;

(aa) “Governor” means the Governor, or any person discharging the functions of the Governor, of any State or of two or more States;’.

Insertion of new section 12A.

3. After section 12 of the principal Act, the following section shall be inserted, namely:—

Entitlement of ex-Governor to secretarial assistance.

“12A. Subject to any rules made in this behalf, the ex-Governor shall, for the remainder of his life, be entitled to secretarial assistance of one Personal Assistant on reimbursement basis:

Provided that where such ex-Governor is re-appointed to the office of the Governor or elected to Parliament or the State Legislature or appointed to any office of profit under the Union or a State Government, he shall not be entitled for such secretarial assistance for the period during which he holds such office.” 5

Amendment of section 13.

4. In section 13 of the principal Act, in sub-section (2), after clause (g), the following clause shall be inserted, namely:— 10

“(h) the manner of providing secretarial assistance and reimbursement under section 12A.”

LOK SABHA

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further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(As passed by Lok Sabha)